

(7)

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD this the 24th day of April, 2007.

**HON'BLE MR. ASHOK S. KARAMADI, MEMBER- J.
HON'BLE MR. K.S. MENON, MEMBER- A.**

CIVIL CONTEMPT PETITION NO. 86 OF 2006

IN

ORIGINAL APPLICATION NO. 138 OF 2006

Amit Kumar Gaur, a/ a 25 years, S/o Sri Shiv Prasad,
R/o 1-A, Railway Colony, Jamuniya Bagh, Kanpur.

.....Applicant.

VERSUS

Ajay Kumar Rastogi,
Chairman, Railway Recruitment Board,
Nawab Yusuf Road, DRM Office Complex, Allahabad

.....Respondent

Present for the Applicant: Sri A.K. Dave
Present for the Respondents : Sri Amit Sthalekar

ORDER

BY HON'BLE MR. ASHOK S. KARAMADI, JM

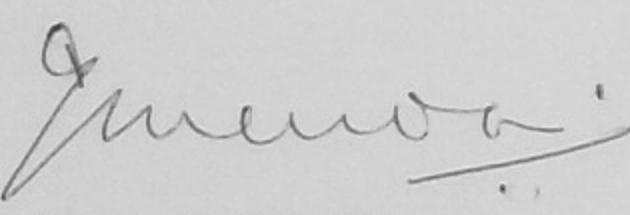
This Contempt Petition is filed for non-compliance of the order dated 25.04.2006. By the said order, the respondents were directed to consider the case of the applicant and if he succeeds in the examination, his name shall be included in the panel and thereafter shall be sent for training subject to verification of his character and antecedent by the competent police authority.



2. The grievance of the applicant is that inspite of the orders, the respondents are deliberately disobeying and have not complied with the same. As the case of the applicant was not considered in pursuance of the order issued by the Tribunal, this Contempt Petition has been filed for taking action against the respondent.

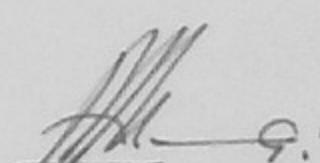
3. On notice, the respondents have filed their Counter Affidavit stating that in compliance with the orders passed by the Tribunal, suitable steps have been taken by the respondents and a letter dated 13.03.2007 has already been communicated to the applicant asking him to go for training and therefore, sought for dismissal of the CCP.

4. We have heard learned counsel for the parties and perused the pleadings on record. Having regard to the fact that the respondents have considered the case of the petitioner and in view of the fact that a copy of letter dated 13.03.2007, which is shown to us as well as to learned counsel for the petitioner by the learned counsel appearing for the respondent, it is just and proper to drop the contempt proceedings and is dropped accordingly. However, if the statement made by the counsel for the respondents goes other than the submissions made by him at Bar, it is open for the petitioner to move the court.



(K.S. MENON)

MEMBER- A



(ASHOK S. KARAMADI)

MEMBER- J.

/Anand/